

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Contempt Case (Civil) No. 153 of 2019

Indramajit Pandey, Aged 65 years, s/o late Hardeo Pandey, r/o C/o Pravin Kumar, Qr. No. DN-52, Janta Nagar Patratu Thermal Power Station, P.O. and P.S. Patratu, District-Ramgarh. ... **Petitioner**

Versus

1. The State of Jharkhand

2. Sri T. Kullu, s/o not known to the petitioner, Finance Controller, Jharkhand Urja Vikash Nigam Limited, having office at Engineering Building, H.E.C. Dhurwa, P.O. Dhurwa, P.S. Jagannathpur, District-Ranchi. ... **Opposite Parties**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Arpan Mishra, Advocate
For the J.U.V.N.L : Mr. Jayant Franklin Toppo, Advocate
Mr. Amrit Raj, Advocate

Order No.11/Dated: 10th September, 2021

Mr. Amrit Raj, the learned counsel for Jharkhand Urja Vikash Nigam Limited states that by an order dated 01.09.2021 passed by the Hon'ble Division Bench, Letters Patent Appeal No. 558 of 2019 was allowed. The learned counsel clarifies that he has yet to receive a copy of the order dated 01.09.2021, however, from status of Letters Patent Appeal No. 558 of 2019 as shown on the website he has made the aforesaid statement in the Court.

Mr. Arpan Mishra, the learned counsel for the petitioner does not dispute that Letters Patent Appeal No. 558 of 2019 has been disposed of and according to him the order passed by the writ Court has been modified by the Division Bench.

Be that as it may, in view of the aforesaid statements made by the learned counsels for the parties, Contempt Case (Civil) No. 153 of 2019 is disposed of.

Sd/-
(Shree Chandrashekhar,J.)